

M.A. 394/2004 in
O.A. 1877/2003

26.3.2004

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Present: None for the applicant

Ms. Raj Deepa & Shri Ekram Ali, counsel for
respondents 1&2

M.A. 394/2004

The respondents have raised the plea that this Tribunal has no jurisdiction to entertain the petition. Probably, this is the reason that there is no appearance on behalf of the applicant. M.A. is dismissed in default.



(S.A. Singh)
Member (A)



(V.S. Aggarwal)
Chairman.

/dkm/

fresh mtg of Retarding
CPT. orders not filed